

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6030  
ANSWERED ON:30.04.2015  
PANEL FOR RESETTLEMENT OF FARMERS  
Charitra Shri Ram

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

(a) whether it has been proposed to set up a panel to monitor various efforts/ measures taken by the Union and State Governments to address the issues relating to resettlement of farmers; and

(b) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) and (b): As per Section 48 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013, the National Monitoring Committee for Rehabilitation and Resettlement was constituted on 29.8.2014. A meeting of the Committee was held on 20.01.2015.

Later, National Monitoring Committee for Rehabilitation and Resettlement has been constituted on 02.03.2015 to review and monitor the implementation of rehabilitation and resettlement schemes or plans under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 and National Rehabilitation and Resettlement Policy, 2007 due to land acquisition.

Another National Monitoring Committee for Rehabilitation and Resettlement has also been constituted on 02.03.2015 to review and monitor the implementation of rehabilitation and resettlement schemes or plans under the National Rehabilitation and Resettlement Policy, 2007 for displacement due to reasons other than land acquisition.